

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

110. IA/1389(MB)2024 IN C.P.(IB)/2392(MB)2019

IN THE MATTER OF

Stressed Assets Stabilisation Fund

VS

Adya Oils & Chemicals Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/Liquidator: Ms. Shaila Taware (VC)

For the Respondent:

ORDER

I.A. 1389/2024

The present I.A. is for taking on record the 16th Progress Report. The same is taken on record. In view thereof, the I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. IA/4945/2023 IA/971/2024 IN C.P.(IB)/2392(MB)2019

IN THE MATTER OF

Stressed Assets Stabilisation Fund

VS

Adya Oils & Chemicals Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amit Tungare (PH)

For the Respondent/Liquidator in IA/4945/2023 & IA/971/2024: Ms. Shaila
Taware (VC)

ORDER

I.A. 4945/2023 & I.A. 971/2024

Adjourned to **25.04.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)